

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SBI MACQUARIE
INFRASTRUCTURE TRUSTEE PRIVATE LIMITED**

1.	Name of Corporate Person	SBI Macquarie Infrastructure Trustee Private Limited
2.	Date of Incorporation of Corporate Person	05/10/2009
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U93093MH2009PTC196222
5.	Address of the registered office and principal office (if any) of Corporate Person	92, Level 9, 2 North Avenue, Maxer Maxity, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India 400051
6.	Liquidation Commencement Date of Corporate Person	April 01, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	May 01, 2026

Notice is hereby given that the **SBI Macquarie Infrastructure Trustee Private Limited** has commenced voluntary liquidation on April 01, 2026.

The stakeholders of **SBI Macquarie Infrastructure Trustee Private Limited** are hereby called upon to submit a proof of their claims, on or before May 01, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator in the matter of SBI Macquarie Infrastructure Trustee Private Limited.

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment ("AFA"): AA1/10164/02/300627/109139

AFA Validity: June 30, 2027

Date: 06.04.2026

Place: Mumbai



SIMPLEX PAPERS LIMITED
L21010MH1994PLC078137
Registered Office: Om Shri Sai Bhavan, Balaghat Road, T point, Gonda - 441614
Corporate Office: 30, Keshavnagar Khadye Marg, Sant Gadge Maharaj Chowk, Mumbai-400 011
Tel : 022-23082951, Email: papers@simplex-group.com, website: www.simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Papers Limited. Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/PIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.

In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/13750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the document/ process/ or otherwise.

Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.

In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Share Registry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Exclous, Lower Parel (East), Mumbai - 400011 or email support@purvashare.com

For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at company-papers@simplex-group.com

For Simplex Papers Limited
Sd/-
Bikash Singh
Company Secretary and Compliance officer

Place: Mumbai
Date: April 3, 2026



SIMPLEX MILLS COMPANY LIMITED
CIN-L65900MH1998PLC116585
Registered Office: Village Shivni, Taluka and District, Akola - 444104.
Corporate Office: 30, Keshavnagar Khadye Marg, Sant Gadge Maharaj Chowk, Mahalaaxmi (E), Mumbai-400011.
T: 2308 2951-54, Email: mills@simplex-group.com, Website: www.simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Mills Company Limited. Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/PIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.

In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/13750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the document/ process/ or otherwise.

Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.

In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Share Registry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Exclous, Lower Parel (East), Mumbai - 400011 or email support@purvashare.com

For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at company-mills@simplex-group.com

For Simplex Mills Company Limited
Sd/-
Kalyani Natarakar
Company Secretary and Compliance officer

Place: Mumbai
Date: April 3, 2026

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SBI MACQUARIE INFRASTRUCTURE MANAGEMENT PRIVATE LIMITED

1. Name of Corporate Person	SBI Macquarie Infrastructure Management Private Limited
2. Date of Incorporation of Corporate Person	14/07/2008
3. Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai I
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74140MH2008PTC184628
5. Address of the registered office and principal office (if any) of Corporate Person	92, Level 9, 2 North Avenue, Maxer Maxity, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India 400051
6. Liquidation Commencement Date of Corporate Person	April 01, 2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address - 407, Sanjay Enclave, Opposite Mhap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id : pranav@wradvisors.co.in Contact No :- +91 98204 69825
8. Last Date for Submission of Claims	May 01, 2026

Notice is hereby given that the **SBI Macquarie Infrastructure Management Private Limited** has commenced voluntary liquidation on **April 01, 2026**. The stakeholders of **SBI Macquarie Infrastructure Management Private Limited** are hereby called upon to submit a proof of their claims, on or before **May 01, 2026**, to the liquidator at the address mentioned against item 7. The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pranav Damania
Liquidator in the matter of SBI Macquarie Infrastructure Management Private Limited.
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AA/10164/02/300627/109139
AFA Validity: June 30, 2027

Date: 06/04/2026
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SBI MACQUARIE INFRASTRUCTURE TRUSTEE PRIVATE LIMITED

1. Name of Corporate Person	SBI Macquarie Infrastructure Trustee Private Limited
2. Date of Incorporation of Corporate Person	05/10/2009
3. Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai I
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U93093MH2009PTC196222
5. Address of the registered office and principal office (if any) of Corporate Person	92, Level 9, 2 North Avenue, Maxer Maxity, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India 400051
6. Liquidation Commencement Date of Corporate Person	April 01, 2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address - 407, Sanjay Enclave, Opposite Mhap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id : pranav@wradvisors.co.in Contact No :- +91 98204 69825
8. Last Date for Submission of Claims	May 01, 2026

Notice is hereby given that the **SBI Macquarie Infrastructure Trustee Private Limited** has commenced voluntary liquidation on **April 01, 2026**. The stakeholders of **SBI Macquarie Infrastructure Trustee Private Limited** are hereby called upon to submit a proof of their claims, on or before **May 01, 2026**, to the liquidator at the address mentioned against item 7. The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pranav Damania
Liquidator in the matter of SBI Macquarie Infrastructure Trustee Private Limited.
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AA/10164/02/300627/109139
AFA Validity: June 30, 2027

Date: 06/04/2026
Place: Mumbai

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to be With you and my loved ones in your perpetual glory forever Amen - ZDS

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"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



Motal Oswal Home Finance Limited
Regd. Office: Motal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898 Website: www.motaloswal.com, Email: hfquery@motaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motal Oswal Home Finance Limited, (Formerly known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr No	Loan Agreement No. / Name Of The Borrower / Co Borrower/Guarantor	Date of Demand Notice & Outstanding	Date Of Possession Taken	Description Of The Immovable Property : All That Part And Parcel Of Property Consisting Of Property Address
1	LXPEN00417-180066102 Borrower: Sanjay Shivram Sakhare Co-Borrower: Shradha Sanjay Sakhare	20-11-2018 For Rs.889151/-	31-03-2026	House No 304 Mouje Maheshwars Tal Shirwardhan, Dist Raigad 402110 Maharashtra

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**Place : Maharashtra
Date : 06.04.2026**

**Sd/-Authorized Officer
(Motal Oswal Home Finance Limited)**



Motal Oswal Home Finance Limited
Regd. Office: Motal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898 Website: www.motaloswal.com, Email: hfquery@motaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

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The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr No	Loan Agreement No. / Name Of The Borrower / Co Borrower/Guarantor	Date of Demand Notice & Outstanding	Date Of Possession Taken	Description Of The Immovable Property : All That Part And Parcel Of Property Consisting Of Property Address
1	LXKOL00316-170045148 Borrower: Krishnat Swamarao Chitgaule Co-Borrower: Gita Krishnat Chaugale	12-03-2024 For Rs.1878701/-	01-04-2026	Gat No. 115, Milkat No. 970, Vibhag No. 11, Hindavi Swaraj Colony, Yashoda Nagar, Mouje- Kaneriwadi, Tal-Karver, Kolhapur, Maharashtra 416234 Boundaries: East- Property Of Mr. Patil West- 12 Ft. Govt. Road North- Milkat Of Mr. Kamlakar South- Milkat Of Mr. Suresh Maskar

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**Place : Maharashtra
Date : 06.04.2026**

**Sd/-Authorized Officer
(Motal Oswal Home Finance Limited)**



Arcil
Premier ARCIL

Asset Reconstruction Company (India) Ltd. (Arcil) CIN-U65999MH2002PLC134884
Acting in its capacity as Trustee of various Arcil Trusts
Arcil office: The Ruby, 10th floor, 25, Senapati Bapat Marg, Dadar (West) Mumbai-400 028.
Website: <https://auction.arcil.co.in>

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice dated 15-09-2021.	Possession type and date	Date of Inspection	Type of Property and Area	Earnest Money Deposit (EMD)	Reserve Price	Date & Time of E-Auction
Borrower: VINAYAK BHARAT TIKHE Co-Borrower: SEEMA VINAYAK TIKHE	WPCMC0002930 Manappuram Home Finance Limited (MHFL)	ARCIL-Retail Loan Portfolio-087-A-TRUST	Rs. 6,83,379/- as on 15-09-2021 + further Interest thereon + Legal Expenses.	Physical on 07-12-2021	Will be arranged on request	Residential Flat and Addressing Area 288 Sq.ft.s. i.e 26.76 Sq. mtrs.	Rs. 65,000 (Sixty-Five Thousand)	Rs. 6,50,000/- (Rupees Six Lakhs Fifty Thousand Only)	On 20-05-2026 At 2:30 PM

Description of the Secured Asset being auctioned: Property owned by VINAYAK BHARAT TIKHE: All that piece and parcel of property bearing S.No.422, Hissa No.1A/1A/C, CTS No.2508, Londhe Apartment, Flat No.11, First Floor, Admeasuring Area 288 Sq.ft.s. i.e 26.76 Sq. mtrs., Kasarwadi, Taluka Haveli, Pune, Maharashtra-411034. **Boundaries:** East: By Open space, South: By Property of Rokade, North: By Property of Sasawade.

Description of the Flat: All that piece and parcel of Flat /Apartment no.11, Admeasuring area 288 Sq.ft.s. i.e. 26.76 Sq. mtrs., situated on First Floor, in the building known as "LONDHE APARTMENT", constructed on the property.

Pending Litigations known to ARCIL	Nil	Encumbrances/Dues known to ARCIL	Nil
Last Date for submission of Bid	Same day 2 hours before Auction	Bid Increment amount:	As mentioned in the BID document
Demand Draft to be made in name of:	ARCIL-Retail Loan Portfolio-087-A-TRUST	Payable at Par	
RTGS details	ARCIL-Retail Loan Portfolio-087-A-TRUST, Trust Account No: 57500001224262, HDFC Bank Limited, Branch: Kamla Mill, Mumbai, IFSC Code: HDFC0000542		
Name of Contact person & number	James Nayagam : 07845141091/(bhnargcoil@manappuramhomefinance.com)		

Terms and Conditions: The Auction Sale is being conducted through e-auction through the website <https://auction.arcil.co.in> and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.

- The Auction Sale is being conducted through e-auction through the website <https://auction.arcil.co.in> and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.
- The Authorised Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
- At any stage of the auction, the AO may accept/reject/modify/cancel the bid/bidder or post-pones the Auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable laws.
- The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.
- The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission.
- The Borrower/ Guarantors/Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale.
- In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place: PCMC | Date: 06-04-2026

Sd/- Authorized Officer, Asset Reconstruction Company (India) Ltd.



AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED
Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21.
Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited("AILL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AILL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AILL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AILL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand and Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice.

Loan Agreement/Loan No. / Name Of The Borrower / Address No.	Co-Borrower & Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
RHAPPUN000041278. Mr. Bhagwan Venkatrao Vilaspure (Borrower) Through All His Legal Heirs- 1.Mr. Venkat Ramaji Vilaspure (Father Of Deceased Borrower) 2.Mrs. Komal Bhagwan Vilaspure (Wife Of Deceased Borrower) Residing At- Flat No 903 9th Floor Wing No B Aster Myrah Sr No 11/6 Pisoli Pune Pune maharashtra-411028 Also At- 107 Rawlwar Peth Behind Bandwani Ma Pune Landmark - Bandwani Ma Pune Maharashtra Pin Code - 411002 Also At-C/O Venkatrao Kala Math, Omega, Osmanabad-413606	Mrs. Komal Bhagwan Vilaspure	15.11.2023	17.03.2026	Rs. 40,14,205.21/- (Rupees Forty Lakh Fourteen Thousand Two Hundred Fifty and Twenty One Paise Only)	Rs. 27,09,000/- (Rupees Twenty Seven Lakh and Nine Thousand Only)

Description Of The Mortgage Property:- All That Piece & Parcel Of Flat No 903, On 9th Floor, Admeasuring 56.11 Sq. Meters (604 Sq. Ft) With Terrace Carpet Area Admeasuring 11.33 Sq.meters (122 Sq.ft), Myrah Wing No B, "Aster", Sr No 11/6, Village Pisoli, Taluka Haveli, District Pune, Within Limits Of Pune Municipal Corporation, Maharashtra-411028 Boundd As Under- As Per Technical- North:-Road,East:-Club House,South:- Open, West -Road

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act. 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated :06.04.2026

Sd/-Authorized Officer, Authum Investment & Infrastructure Limited

PUBLIC NOTICE

This is to inform the public in general that RANAWAT ELEGANT HOMES has been accorded with the Environmental Clearance by State Environment Impact Assessment Authority, Maharashtra (Government of Maharashtra) for project situated at Survey No.11/L, Vadgaon Budruk, Pune - 411041, within the limit of Pune Municipal Corporation vide letter having EC Identification No. EC25C3801MH5241260N and File No. SIA/MH/INFRA/2/551377/2025, dated - 27/03/2026 The copies of letter are seen at Environment Department, Government of Maharashtra website <http://parivesh.nic.in> and may also be available at Maharashtra Pollution Control Board.

RANAWAT ELEGANT HOMES
Survey No.11/L,
Dated - 06/04/2026
Vadgaon Budruk, Pune - 411041

SANMIT INFRA LIMITED
CIN: L70109MH2000PLC288648
Registered Office: 601,Makhija Royale, 6th Floor, S.V. Road, Khar (W), Mumbai, Mumbai City, Maharashtra, 400052. Tel: 022-67429100
E-mail: sanmitinfra@gmail.com, Website: www.sanmitinfra.com

NOTICE OF RECORD DATE FOR CONSOLIDATION OF EQUITY SHARES

Notice is hereby given that Pursuant to Regulation 42 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Board of Directors has fixed Thursday, 30th April, 2026 as the Record Date for the purpose of determining the eligibility of shareholders to receive the consolidated equity shares of the Company having a face value of Rs. 10/- (Rupees Ten Only) each fully paid-up against the existing equity shares of Rs. 1/- (Rupee One Only) each fully paid-up, such that every 10 (Ten) existing equity shares of Rs. 1/- each shall stand consolidated into 1 (one) equity shares of Rs. 10/- (Rupees Ten Only) each fully paid up.

For SANMIT INFRA LIMITED,
Sd/-
Sanjay Kanayalal Makhija
Managing Director
DIN: 00586770

Place: Mumbai
Date: 04-04-2026



PRIMA PLASTICS LIMITED
(CIN - L25206DD1993PLC001470)
Regd. Off.: 98/4, Prima House, Daman Indl. Estate, Kadaiya, Nani Daman, Daman (Union Territory) - 396 210. Tel.: 0260 - 2220445
E-mail: cs@primaplastics.com Website: www.primaplastics.com

Scheme of Arrangement of Prima Plastics Limited (the "Demerged Company" or "PPL" or the "Company") and Prima Innovation Limited ("PIL" or the "Resulting Company") and their respective shareholders ("Scheme").

With reference to the above Scheme and pursuant to Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, the Board of Directors of the Company, by resolution passed through circulation on April 4, 2026, has fixed Friday, April 17, 2026 as the Record Date, for the purpose of determining the shareholders of the Company to whom fully paid-up equity shares of PIL shall be issued in consideration for the demerger of the Rotational Moulding Business or Roto Business of the Company into PIL.

In view of the above, the Equity Shareholders of the Company whose names are recorded in the Register of Members and records of Depositories as a Member of the Company on Friday, April 17, 2026, being the Record Date fixed by the Board of Directors, will be entitled for allotment of 1 (One) Equity Share of PIL of Rs. 5/- (Rupees Five Only) each fully paid-up for every 1 (One) Equity Share held in the Company of Rs.10/- (Rupees Ten only) each fully paid-up.

It may be further noted that in accordance with the Scheme,

- Shareholders of PPL whose names appear in the Register of Members or in the records of the depositories as on the Record Date ("Eligible Shareholders") shall be allotted PIL equity shares only in dematerialized form.
- Eligible Shareholders who hold shares in dematerialized form shall be entitled to receive PIL shares in their respective demat accounts.
- Eligible Shareholders holding PPL shares in physical form shall receive PIL shares in dematerialized form, once their PPL folios are KYC compliant as required under applicable SEBI Regulations and their demat account details are sent to our Registrar and Transfer Agent ("RTA"), Bigshare Services Private Limited, in writing along with a copy of the Client Master List (CML) atleast seven (7) days prior to the Record Date at the following address: S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai - 400093, Maharashtra.
- PIL equity shares in respect of Eligible Shareholders holding shares in physical form and whose KYC details are not updated within the stipulated timeline shall be credited in dematerialized form to a separate Suspense Demat Account of PIL till such time they are credited to the respective demat account of Eligible Shareholders. Further details and applicable ISR forms for completing KYC compliance are available on the website of PPL and RTA.
- The subsequent process of allotment, credit and listing of PIL equity shares will be undertaken in due course, the details of which shall be made available in compliance with the terms of the Scheme, provisions of the Companies Act, 2013, SEBI Regulations and other applicable statutory and regulatory requirements.

The information contained in this Notice is available on the website of the Company at www.primaplastics.com and also on the website of the Stock Exchange viz. BSE Limited at www.bseindia.com.

For Prima Plastics Limited
Sd/-
Nehal Goyal
Company Secretary

Place: Mumbai
Date: 04/04/2026

SALE NOTICE
DSK MOTORS PRIVATE LIMITED (IN LIQUIDATION)
Regd. Office.: 326/2, Mumbai Bangalore Highway Bavdhan Pune, Maharashtra -411021, India (CIN - U34102PN1999PTC013505)

Notice is hereby given to the public in general in connection with sale of assets of DSK Motors Private Limited (in Liquidation) ("Corporate Debtor"), offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench under the Insolvency and Bankruptcy Code, 2016 ("Code"). The Vehicles of the Corporate Debtor in the custody of EOW- Pune, are being put for auction. The bidding shall take place through online e-auction service provider **BAANKNET**-via website <https://bbi.baanknet.com/eaction-ibbi>

Sr. No.	PARTICULARS	DETAILS
1	Date and Time of Auction	Date: Monday, May 04, 2026 Time: 01:00 p.m. to 04:00 p.m. (with unlimited extension of 5 minutes)
2	Address and e-mail of the Liquidator, as registered with IBBI	Reg. Address: 1101, Building 2, KAI, Kesar Exotica, Sector-10, Kharghar, Navi Mumbai - 410210 (MH) Reg. Email Id: indrajit.mukherjee15@yahoo.com
3	Process specific address for correspondence	502 A Wing, Shiv Chambers, Sector 11, CBD Belapur, Navi Mumbai 400614 (MH) E-mail id: dskmotorsliquidation@gmail.com Contact Number: +91 7045312912

Particulars	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Incremental Value (Rs.)
Block I: Audi Q5 2.0TDI Quattro (Regn. No. MH12JS0100)	5,03,010/-	50,301/-	10,000/-
Block II: BMW 740 Li (Regn. No. MH12BB1001)	13,01,265/-	1,30,127/-	10,000/-
Block III: Toyota Camry 2.5G (Reg. No. MH12JZ3233)	4,77,900/-	47,790/-	10,000/-
Block IV: Toyota Corolla Altis 1.8 V(F) (Regn. No. MH12KY5927)	4,25,250/-	42,525/-	10,000/-
Block V: Toyota Erios (Registration No. MH12JG671)	1,86,300/-	18,630/-	10,000/-

The above vehicles in custody of EOW - Pune are proposed for eAuction sale on May 04, 2026, at the Reserved price indicated above. The assets are presently under attachment of the Maharashtra Govt. under MPID Act. The handover of the assets will be on completion of the sale and removal of attachment by Lt. Home Department Govt. of Maharashtra.

The sale of assets of the corporate debtor (under liquidation under provisions of IBC,2016) is subject to order(s) passed to be passed by Hon'ble NCLT Mumbai Bench/ National Company Law Appellate Tribunal/Special Court - PMLA & MPID.

The interested bidders upon request and payment of photocopying cost would be provided with copies of relevant proceedings/orders passed by various courts/trials and may participate in

